

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-11/2020
IN
LD-VC-CW-16/2020**

SHRI GURUDATTA R. KUNDAIKAR
& ANR. Applicants

Versus

THE MANAGING COMMITTEE OF
SHREE RUDRESHWAR DEVASTHAN Respondent

Mr. Shirin Naik, Advocate for the Applicants.

Mr. Preetam Talaulikar, Advocate for the Respondent.

**Coram:- M.S. SONAK &
M.S. JAWALKAR, JJ.**

Date:- 28th May, 2020

P.C.

The intervenors claim to support the petitioners. However, it is the case of the intervenors that the petitioners have not set out the entire facts in their Petition. The petitioners claim to be the Mahajans of the temple. The interest of the petitioners is *prima facie* being pursued by the petitioners.

2. In these circumstances, no intervention is necessary. Accordingly, the intervention application is dismissed.

3. However, if the intervenors have any independent grievance, they are at liberty to pursue the same in accordance with law.

M.S. JAWALKAR, J.

M.S. SONAK, J.

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